

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Transfer Petition (Civil) No. 62 of 2019

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Sapna Kumari --- --- Petitioner  
Versus  
Himanshu Shekhar Thakur --- --- Opp. Party

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**

Through: Video Conferencing

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For the Petitioner: Mr. Avinash Kumar, Advocate

For the Opp. Party: Mr. Awanish Shekhar, Advocate

06/ 26.06.2020 Learned counsel Mr. Avinash Kumar and Mr. Awanish Shekhar appear for the petitioner-wife and opposite party-husband respectively through Video Conferencing.

2. Both of them submit on instruction that the respective parties are willing to engage in mediation process even On-line for finding out an amicable settlement of their matrimonial dispute.

3. Petitioner-wife has sought transfer of Original (Divorce) Suit No. 96/2019 instituted by the opposite party-husband on grounds of cruelty and desertion from the Court of learned Principal Judge, Family Court, Deoghar to the Court of learned Principal Judge, Family Court, Godda. However, in view of inclination shown by both the parties, let them engage in mediation proceedings before JHALSA from their respective locations and at their own facilities on account of difficulty in movement due to pandemic.

4. Accordingly, let both the parties approach the learned Member Secretary, JHALSA on 01.07.2020 between 10.00 am to 1.00 pm for seeking appropriate date and time slot for commencing of mediation On-line. Learned counsel for the parties would inform the parties accordingly. The phone numbers of learned Member Secretary, JHALSA are as follows:

Cell No. 8986601912  
Landline no. 0651-2482392

On their approaching, a suitable date and time slot be given, as per convenience of the parties. Parties are expected to cooperate in On-line mediation and attend each of the sittings. If they are able to arrive at an amicable settlement, terms and conditions thereof be reduced in writing by the learned Mediator, JHALSA and be submitted along with the report after four weeks.

5. Let the matter be listed in the 2<sup>nd</sup> week of August 2020 along with the report.

6. In the meantime, further proceedings in connection with Original (Divorce) Suit No. 96/2019 pending in the Court of learned Principal Judge, Family Court, Deoghar shall remain stayed.

7. Let the order be communicated to the learned Member Secretary, JHALSA forthwith.

(Aparesh Kumar Singh, J)